

(D)

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

O.A.NO. 1167/2001

Wednesday, this the 9th May of 2001

Hon'ble Shri S.A.T. Rizvi, Member (A)

Suresh, S/O Shri Amar Chand
R/O p/92, Sector 4, Pushp Vihar,
New Delhi.

...Applicant
(By Advocate: Shri M.K.Gaur for Shri U.Srivastava)

Versus

Union of India through

1. The Secretary
Ministry of Tourism & Culture
Govt. of India, New Delhi.
2. The Director General
Archaeological Survey of India
Janpath, New Delhi.
3. The Director Administration
Office of the Director General
Archaeological Survey of India
Janpath, New Delhi.

..Respondents

O R D E R (ORAL)

Heard the learned proxy counsel for the applicant.

2. The applicant was engaged as a casual labourer in October, 1998 and has been working since then without any break and is still at work. In the process, he has completed more than the required number of days for conferment of temporary status on him in accordance with the DOPT's scheme of 10.9.1993. Accordingly, a prayer has been made for the grant of temporary status to the applicant and also for his regularisation in service.

3. The applicant has represented in the matter on 15.11.2000 but there is no response from the respondents.

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(2)

The learned proxy counsel contends that the respondents had initiated the process for regularisation by calling for ~~as~~ information vide respondents' letter of 25.7.2000 (Annexure A-2). The applicant's name, according to the learned proxy counsel, is likely to have been forwarded to the concerned authorities in response to the aforesaid letter and thus his case is expected to be ~~ripe~~ ^{2 ripe 2} for consideration for the grant of temporary status.

4. In the circumstances aforesaid, I am inclined to dispose of this OA at this very stage itself even without issuing notices with a direction to the respondents to consider the claim of the applicant for the grant of temporary status in accordance with the aforesaid DOPT's policy and in the light of the representation already made by the applicant on 15.11.2000 and to pass a speaking and a reasoned order as expeditiously as possible and in any event within a period of three months from the date of receipt of a copy of this order. The respondents are directed ^{ed} accordingly.

5. The OA is disposed of in the aforesated terms.
No costs.

S.A.T. Rizvi
(S.A.T. Rizvi)
Member (A)

/sunil/